

**Absorption of Employees in Centrally Sponsored Scheme**

394.DR. ARUN KUMAR SARMA: Will the PRIME MINISTER be pleased to state:

(a) the procedure followed for permanent absorption of employees on termination of Centrally sponsored scheme in various States & UTs;

(b) the number of such employees retained in the Assam since introduction of the Central sponsored schemes;

(c) whether the liability are permanently shifted to the State; and

(d) if so, action contemplated to support the States for management of these liabilities?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE): (a), (c) and (d) Upon termination, Centrally Sponsored Schemes (CSS) cease to be the responsibility of the Government of India. It is, therefore, for the State Government concerned to decide the question of absorption, or otherwise, of the employees under the CSS.

(b) According to the information forwarded by the Government of Assam, 13,579 posts have been retained in the State since the introduction of Centrally Sponsored Schemes.

**People below Poverty Line in Orissa**

395.SHRI SANATAN BISI: Will the PRIME MINISTER be pleased to state: (a) whether it is a fact that nearly 48.6% of the people of Orissa live below the poverty line; and

(b) if so, the measures taken by Government and suggestion made for upliftment of the poor people?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE): (a) Yes, Sir. As per the latest estimates of the Planning Commission, 48.6 per cent of the population in Orissa lived below the poverty line in 1993-94.

(b) There is a three-pronged action to alleviate and reduce the poverty in the country. These are: (i) acceleration of economic growth, (ii) human, and social development

through literacy, education, health, nutrition, meeting of the minimum needs, elevation of social and economic status of the weaker sections of the society, etc., and (iii) direct attack on poverty through employment and income generation programmes and assets-building for the poor.

**Leasing of Transponders by ISRO**

396. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether ISRO has leased transponders to private users;

(b) if so, who are the private users of ISRO's transponders; and

(c) what is the lease rentals of a transponder, the number of transponders available with ISRO for leasing?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES, MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE): (a) Yes Sir.

(b) 9 transponders of INSAT-2E have been leased to INTELSAT. Department of Telecommunication (DoT) has leased 7 Extended C-band transponders to private VSAT operators from the INSAT system.

(c) Lease charges per transponder are approximately 1 million US \$ per annum for INTELSAT. DOT charges approximately Rs. 1 crore for a quarter transponder.

Presently no capacity is available in the INSAT system for additional leasing to private users.

**Fresh guidelines on MPLADS**

397. SHRI P. PRABHAKAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently issued fresh guidelines with regard to the MP's Local Area Developmental Schemes;

(b) if so, the details thereof;

(c) the total amount released by Government on this account during the last three years, years-wise, and State-wise, and the amount utilised against these grants; and

(d) whether it is a fact that the Comptroller and Auditor General of India has several times in the past objected to the misutilisation of the fund for ineligible items and, if so, the details thereof?